

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

SPECIAL BENCH

CP -1/2017

IN THE MATTER OF:

Tractors India Limited

.....PETITIONER

Vs.

M/s. Varaha Infra Limited & Anr.

..... RESPONDENT

SECTION :

Under Section 433 (e) & (f) 434

Order delivered on 03.8.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)  
DEEPA KRISHAN,  
Hon'ble Member (Technical)

For the Petitioner

: Mr. Raja Chatterjee, Advocate  
Mr. Adeel Ahmed, Advocate

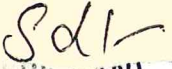
For the Respondent

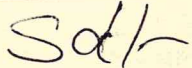
: Mr. Abhishek, Advocate

ORDER

Learned Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that in compliance to the previous order dated 26.7.2017 passed by this Tribunal, defects were to be removed pointed out by the Hon'ble Principal Bench vide its detailed order. Ld. Counsel for the petitioner undertakes to file a copy which has been served on the Ld. Counsel for the respondent. Two weeks time is granted for filing the reply with an advance copy to the other side. Rejoinder, if any, may be filed within a period of three days thereafter.

List on 21.8.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
03.8.2017